

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/00366/2021

This the **02nd** day of **March**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gh Nabi Sheikh, aged 36 years S/o Sh. Gh. Mohd. Sheikh, R/o Nowpachi Marwah, Tehsil Marwah District Kishtwar.

.....Applicant
(Advocate: Mr. N.D. Qazi)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Government, Animal Husbandry/Fisheries Department, Civil Secretariat, Jammu-180001.
2. Director Fisheries Department, J&K, Jammu-180001.
3. Assistant Director Fisheries, District Kishtwar- 182204.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, D.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Through this O.A., the applicant is seeking direction to the respondents to regularize his services as Training Substitute Fisheries Guard in the light of Jammu and Kashmir Civil Services (Special Provision) Act, 2010 within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to regularize the services of applicant as 'Training Substitute Fisheries Guard' in accordance with existing schemes and rules within a period of two months from the date of receipt of certified copy of this order. In case the applicant is found eligible, he will be regularized on the aforesaid post in accordance with rules. While deciding the case of the applicant, this O.A. will be treated as representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)